

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 76633 of 2016

(Arising out of Order-in-Appeal No.04/DNB/2016-17 dated 08.07.2016 passed by
Commissioner of Central Excise and Service Tax, Dhanbad)

M/s. Subhash Enterprises : Appellant
102, Industry House, Bank More, Dhanbad-826001

VERSUS

Commissioner of Central Excise & Service Tax, : Respondent
Dhanbad
H.E.School Road, Vistipara, Hirapur, Dhanbad-
826001.

APPEARANCE:

Shri None for the Appellant

Shri S.S.Chattopadhyay, Advocate for the Respondent

CORAM:

HON'BLE SHRIASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 7635 / 2024

DATE OF HEARING :16.07.2024

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Order : [Per Shri Ashok Jindal]

The appellant file an application for withdrawn
of appeal. The request is accepted.

2. Accordingly appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

(ASHOK JINDAL)
MEMBER (JUDICIAL)

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)